## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1026 ANSWERED ON:16.08.2012 ALLOCATION OF FUNDS FOR PURA SCHEME

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## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Planning Commission has agreed to allocate funds during the Twelfth Five Year Plan for Provision of Urban Amenities in Rural Areas (PURA) scheme to undertake key activities like sanitation, water supply, street lighting and waste management;
- (b) if so, the details thereof and the funds allocated and utilised under PURA scheme during the last three years and current year, State-wise:
- (c) the towns selected by the Ministry of Rural Development for implementation of schemes under PURA, State-wise;
- (d) the criteria adopted by the Government for selection of towns under PURA scheme;
- (e) the cost of each project and the manner in which the resources are likely to be generated; and
- (f) the steps taken by the Government to implement the PURA scheme effectively?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): The Planning Commission, in principle, has agreed to allocate funds during the Twelfth Five Year Plan for Provision of Urban Amenities in Rural Areas (PURA) scheme. The allocation and utilisation of funds during the last three years and the current year are as below. State-wise release of funds are given in Annexure – I.

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(Rs. in crore)
Year Allocation Utilisation

2009-10 30.00 NIL
2010-11 74.00 66.20
2011-12 90.00 90.00
2012-13 150.00 Nil (till date)
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(c)&(d): As per provision 4 of the PURA Guidelines, the private partner selected to undertake PURA projects shall identify a Gram Panchayat/a cluster of geographically contiguous Gram Panchayats with a population of about 25000 – 40000. In the pilot phase, the private partner is given the flexibility to identify and select the Gram Panchayat(s) for undertaking PURA projects based on their familiarity with the area or past experience of working at the grassroots level. In the first phase of pilots, out of the 9 projects, two projects have been launched on 24th Februrary, 2012 at Thalikulam panchyat (Thrissur District) and Thirurangadi panchayat (Malappuram District) of Kerala. The remaining seven projects are yet to be launched and are located at panchayat clusters at Krishna District (Andhra Pradesh), Waranagal District (Andhra Pradesh), Jaipur District (Rajasthan), Rajsamand District (Rajasthan), Dehradun District (Uttarakhand) and Karaikal District (Puducherry).

- (e): Under the Scheme, the cost of each project is firmed up at the time of approval by the Inter-Ministerial Empowered Committee (EC). So far, two projects have been approved by the EC for implementation at Thalikulam panchyat (Thrissur District) at a cost of Rs.107.32 crore and at Thirurangadi panchayat (Malappuram District) at a cost of Rs.128.18 crore. As per Scheme guidelines, funding for projects under PURA scheme may come from four sources: mandatory schemes of Ministry of Rural Development (MoRD) and Ministry of Drinking Water and Sanitation, non-MoRD schemes, private financing and Capital Grant under PURA.
- (f): In order to ensure proper monitoring and supervision of performance by the Private partner, an Independent Engineer is provided to the PURA cluster of Gram Panchayat(s) to supervise and monitor performance during the project life cycle. In addition the State Government and the MoRD also exercise oversight functions.